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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 492/96.

Dt. of Decision : 16-04-96.

J.V.Subba Rao

.. Applicant.

Vs.

1. The Union of India, Rep. by its Secretary, Min.of Railways, New Delhi.
2. The Railway Board, Rep. by its Secretary, New Delhi.
3. The General Manager, SE Railway, Garden Reach, Calcutta-43.
4. The Divl.Rly, Manager, SE Rly, Visakhapatnam-4.
5. The Sr.Divl.Engineer, Co-ordination, SE Railway, Waltair, Visakhapatnam.

.. Respondents.

Counsel for the Applicant : Mr. P.B.Vijayakumar

Counsel for the Respondents : Mr. V.Bhimanna, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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(21)

Dt. of Decision : 16-04-96.

O.A. 492/96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

None for the applicant. Heard Shri V. Bhimanna, learned counsel for the respondents.

2. This OA is filed for granting the applicant interest on final settlement dues and also setting aside the order No. WEZ/Con.L.I./VIG/gvs dated 12-11-1991 (Annexure-I to the OA) whereby the Government's displeasure was communicated to him.

3. OA. 1345/93 was filed on the file of this Tribunal for payment of interest on delayed payment of DCRG and Leave salary. That OA was dismissed by an order of this Tribunal dated 11-08-94 giving liberty to the applicant to pursue his request for the relief <sup>as</sup> ~~for~~ asked for in that OA ~~for~~ making representation/appeal to the department.

4. This OA is also for a similar relief for interest but prayer also includes the setting aside the order dated 12-11-91. It is not clear whether the displeasure communicated to him by order dated 12-11-91 stood in his way of payment of final settlement in time. If so this is a connected issue for payment of interest on delayed payment of DCRG and Leave salary.

5. In view of the above, this OA is also liable to be disposed of permitting the applicant to file a fresh representation in addition to his earlier representation dt. 22-11-94 (Annexure-V to this OA) which representation is reported to be not replied so <sup>a fresh</sup> ~~replied~~ <sup>received</sup>. If such representation is received, both the fresh representation & the representation dt. 22-11-94 have to be disposed of in accordance with rules. If the applicant is going to be aggrieved by the

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reply to be given by the respondents he is free to approach this Tribunal by filing a fresh OA under section 19 of the Administrative Tribunals ACT.

6. The OA is disposed of accordingly at the admission stage itself. No costs.

*DR*

(R. Rangarajan)  
Member(Admn.)

Dated : The 16th April 1996.  
(Dictated in Open Court)

*Ansby 15/4/96*  
Dy. Registrar (S)

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contd... [

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Copy to:-

1. The Secretary, Ministry of Railways, Union of India, New Delhi.
2. The Secretary, Railway Board, New Delhi.
3. The General Manager, S.E.Railway, Garden Reach, Calcutta.
4. The Divisional Railway Manager, S.E.Railway, Visakhapatnam.
5. The Sr. Divisional Engineer, Co-ordination, S.E.Railway, Waltair, Visakhapatnam.
6. One copy to Sri. P.B.Vijayakumar, advocate, CAT, Hyd.
7. One copy to Sri. V.Bhimanna, SC. for Rlys, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : MCA)

DATED: 16-6-96

ORDER/JUDGEMENT

M.A.NO/R.A/C.A.No.

IN

R.A.NO. 492/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

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No Spare COPY

केन्द्रीय प्रशासनिक विविक्षण  
Central Administrative Tribunal

प्रेषण/DESPATCH

\* 3 JUN 1996 NBP

हैदराबाद न्यायपीठ  
HYDERABAD BENCH